

### Coal in Singrauli Colliery

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\*302. { Shri Bishwanath Roy:  
Shrimati Maimoona Sultan:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether work regarding exploration for coal in Singrauli area is going on satisfactorily; and

(b) if so, whether any new coal seam of importance has been recently discovered there?

**The Parliamentary Secretary to the Minister of Mines and Fuel (Shri Thimmaiah):** (a) Yes, Sir.

(b) A new coal seam about 74 metres thick has recently been proved by exploratory drilling by the Geological Survey of India.

**Shri Bishwanath Roy:** May I know whether some arrangements have been made for exploitation of the coal deposits there?

**Shri Thimmaiah:** At present two drilling machines have been employed by the Geological Survey of India, and a total of four drilling machines will eventually be used in this field in future.

**Shri Bishwanath Roy:** May I know whether any time has been fixed for starting exploitation of the coal deposits?

**Shri Thimmaiah:** No, Sir.

**Shri Vidya Charan Shukla:** Is it not a fact that Andhra Pradesh Government asked for greater allotment of funds to take up this colliery exploration work so that the coal position not only improves but there is no unnecessary movement of coal from the North?

**Shri Thimmaiah:** It does not arise out of this question.

**Shri Hari Vishnu Kamath:** Will you decide it, Sir; or the Minister?

**Mr. Speaker:** It is not decided by the Minister he puts it to me and he

gives his opinion. If I agree I pass on to the next question.

**Shri Hari Vishnu Kamath:** There should be more courtesy to the Chair.

**Mr. Speaker:** The question was whether Andhra Pradesh has demanded funds: the relevant answer may not be ready. Next question.

**Shri Harish Chandra Mathur:** Sir, I want to rise on a point of order. This report by Shri VTK was placed on the Table by the Planning Minister. I gave notice that it should be discussed. That motion has been admitted and that will also be replied to by the Planning Minister. But this question is replied to by the Home Minister and we do not know where we stand. What is the distribution? How is it done? Should the question be put to the Home Minister or the Planning Minister?

**Mr. Speaker:** I cannot answer it straightaway unless I see the distribution list but I will look into it just now.

### V. T. Krishnamachari's Report on Administrative Services

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\*303. { Shri Daji:  
Shri S. M. Banerjee:  
Shri Bhakt Darshan:  
Shri Bhagwat Jha Azad:  
Shri Bibhuti Mishra:  
Shri Sonavane:  
Shri E. Madhusudan Rao:

Will the Minister of Home Affairs be pleased to state whether Government have taken any decision to implement the recommendations of Shri V. T. Krishnamachari's report on administrative services?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** The Ministry of Home Affairs is concerned with Part I of the Report. A statement showing the action taken on the various recommendations contained therein is placed on the Table of the House. [Placed in the Library. See No. LT-572/62.]

**Mr. Speaker:** Can he answer the objection taken up by Shri Mathur? If he can, he may just say that.

**Shri Datar:** We received this question and we found that Part I concerned the Home Ministry and therefore, we have answered it. I have no objection if it goes to the Planning Commission.

**Shri Daji:** It is better to send it to the Planning Commission as we will get a good reply. Only one part has been given.

**Mr. Speaker:** I will see what we have done with the second part.

**Shri Daji:** I would like to know whether these three points have all been implemented. What about the first point? Why is it still under consideration?

**Shri Datar:** One point with which we are directly concerned is the raising of the age of retirement of the All India Service Officers. The other was about having an advisory council for the National Academy of Administration. With regard to the latter, Government have accepted the position that there ought to be such an advisory council. Government are also considering sympathetically the question of having refresher courses. So far as the age of retirement is concerned, it is a larger question and Government have to consider the matter first so far as the Central employees are concerned. Then this question will have to be taken into consideration in consultation with the State Governments because these are All-India Service Officers.

**Shri Daji Sir,** I crave your protection. My question is a simple and straight question. Only two points have been accepted and the remaining are under consideration. My question was whether those points which have been accepted have been implemented.

**Shri Datar:** In respect of the other question, it is the State Governments which come into the picture.

**Mr. Speaker:** He asks about the points that have been accepted. Have they been implemented?

**Shri Datar:** That is what I stated. Government have been taking steps to implement the points which have been accepted.

**Shri Daji:** I want to have a clarification, Sir. I want to put only one question.

**Mr. Speaker:** I will allow him another opportunity.

**Shri S. M. Benerjee:** The hon. Minister stated that one of the recommendations was to raise the age-limit of retirement for all-India service officers from 55 to 58 or whatever it is. I want to know whether the Government of India has accepted this in respect of the Central services or whether they are still awaiting a decision of the State Governments.

**Shri Datar:** This question was already answered. The Home Minister, the other day, answered in this House and the other House that this question was under the active consideration of the Government, namely, whether the age of retirement should be raised from 55 to 58. He pointed out certain considerations in favour thereof. The Government have not come to a final decision and the question of the age of retirement of all-India service officers will be considered after the Government have come to a decision and in the latter case the State Governments also will have to be consulted.

**Shri S. M. Banerjee:** May I seek your protection, Sir?

**Mr. Speaker:** I do not see any danger to him.

**Shri S. M. Banerjee:** The hon. Minister stated in this House what the Government are proposing to do. In this House there were certain Members who expressed the view that because of this emergency some good people may retire. So, I want to know, when a decision is likely to be taken

and whether it will have retrospective effect.

**Mr. Speaker:** How can he say that if the decision has not yet been taken? Before a decision is taken on this question, how can he say what they are going to do in the future?

**श्री भक्त दर्शन :** श्रीमन्, अनी बताया गया है कि केन्द्रीय सरकार के कर्मचारियों के रिटायर होने, अर्थात् उनके अवकाश ग्रहण करने की आयु को बढ़ाने के प्रश्न पर विचार किया जा रहा है, लेकिन कुछ ही दिन पहले माननीय गृह मन्त्री जी यह घोषणा कर चुके हैं कि अवकाश ग्रहण करने की आयु को बढ़ाने के बारे में करीब करीब निश्चय हो चुका है अतः मैं यह जानना चाहता हूँ कि क्या सरकार ने देश की बेरोजगारी और इस निर्णय का राज्यों के कर्मचारियों पर क्या प्रभाव डेगा, इन पहलुओं पर विचार कर लिया है ?

**Shri Datar:** The Home Minister made the whole position clear and also pointed out certain considerations which were in favour of it, and he stated that a final decision is yet to be taken.

**Mr. Speaker:** Members are only arguing the same case and are not asking for any fresh information.

**Shri Bhagwat Jha Azad:** Since the raising of the age-limit for retirement of the Central Government officers will have its effect upon the State Governments also, may I know whether in coming to a conclusion the Central Government will take a decision *suo motu* or will consult the State Governments and then decide the question?

**Shri Datar:** I have already answered it.

**Mr. Speaker:** It has been already answered. He said that the State Governments would be consulted.

**Shri Bhagwat Jha Azad:** The hon. Minister says that for the Central Government servants, the age of

retirement will be raised and then the State Governments will be consulted in regard to their own sphere. Because this will have an effect on the State sphere also, I want to know whether the Central Government will consult the State Governments or not.

**Shri Datar:** So far as the Central Government servants are concerned, it is true that the Central Government can take a decision on its own initiative. So far as the all-India service is concerned, the Government have to consult the State Governments. But generally, in all these respects, even though not technically or formally, the Government takes into account the views of the State Governments.

**श्री विभूति मिश्र :** माननीय मन्त्री जी ने अपने बयान में बताया है :

"Rural development may be included as a subject of study in the foundational course.

Visits to one or two rural development centres and study in the Planning Commission for two or three days may be included in the programme of Bharat Darshan."

मैं यह जानना चाहता हूँ कि चूंकि रूरल डवलपमेंट का काम बहुत महत्वपूर्ण है, इस लिये क्या इस कोर्स से ही काम चल जायेगा, या सरकार इसमें इजाफा करेगी, ताकि गांव वालों को वह पूरी मदद दे सके।

**Shri Datar:** The Government are anxious to consider this question as sympathetically as possible. They are anxious that there ought to be such courses.

**Shri Tyagi:** In view of the past experience where extensions had been sanctioned to Government servants liberally and Government servants lost their initiative because they had to cater to the will of the Ministers or somebody else, will the Government see to it that this time extension is made absolute and not discretionary, based on efficiency etc.?

**Mr. Speaker:** It is a suggestion for action.

**Shri Daji:** May I know whether those points which have been sent to the State Governments are for implementation or whether the States are free to consider them and reject or accept them?

**Shri Datar:** Some of them concern the State Governments directly, and there, they have their initiative.

**Shri Tyagi:** My question was perhaps not understood. I want to know whether it will be an absolute extension or whether it will be left to the discretion of the Government.

**Mr. Speaker:** When the hon. Member put it earlier, that was clearly a suggestion for action. I said it was a suggestion for action. He has now improved upon it and put it in a different form, whether it would be absolute, and so on.

**Shri Tyagi:** Will it be still discretionary or absolute?

**Shri Datar:** These are details with regard to the finalisation about the age of retirement. I would request the hon. Member to wait for sometime.

**Dr. L. M. Singhvi:** May I know what is the extent of shortage in the IAS cadre and to what extent it would be met by raising the age of retirement?

**Shri Datar:** There was some shortage, and therefore the number has been increased. The hon. Member will find that already we have taken action so far as this question is concerned. The number has been increased. In 1959 we took 73 in the IAS cadre and in 1961 another 99 have been taken. Still there is a general shortfall.

**Dr. L. M. Singhvi:** Sir, I seek your protection. I want an answer to the second part of my question. I want to know to what extent it would be met by the increase in the age of retirement. After all, that position must be before us.

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**Shri Datar:** That is a hypothetical question regarding the increase in the age of retirement.

**Mr. Speaker:** He wants to know whether Government have considered that aspect or not.

**Shri Datar:** The Government will consider that aspect at a proper time, not now.

**Mr. Speaker:** That means the Government have not still considered it.

**Shri A. P. Jain:** The question relates to raising the age of retirement. In reply to a supplementary the hon. Minister did not give an unequivocal answer whether it would be optional or it would be compulsory. How does that question arise? When the age of retirement is being raised it must be compulsory.

**Shri Datar:** The question has got certain implications as to whether the age of retirement has to be increased as a matter of course in the case of government personnel or whether certain conditions have to be laid down before it is allowed to be raised.

**Shri Tyagi:** This is a policy which will upset the whole administration, if it is left discretionary. Therefore, may I know if the Government will take the House into confidence when they take a final decision?

**Mr. Speaker:** Order order—Shri Harish Chandra Mathur.

**Shri Harish Chandra Mathur:** The hon. Minister just now stated that they would consult the State Governments so far as the All-India Services are concerned. May I know whether they have already consulted and, if so, what is the reaction of the various State Governments regarding the raising of the superannuation age and, more particularly, in the context of the reaction which it is to have in their own States?

**Shri Datar:** I have made it clear that the State Governments would be consulted in respect of the All India Services after the Union Government

have taken a decision about the Central Government employees.

**Mr. Speaker:** Shri Venkatasubbaiah:

**Shri Harish Chandra Mathur:** They have not yet been consulted?

**Mr. Speaker:** Order, order. If any discussion is wanted that could be had, but how can we go on indefinitely? The hon. Minister has given whatever answer he has. If hon. Members are not satisfied they know how to get a discussion over the whole matter.

**Shri Tyagi:** Sir, my question has not been answered. May I know whether in coming to a final decision in the matter of making it absolute or discretionary the hon. Minister will take the House into confidence?

**Mr. Speaker:** As the hon. Minister did not answer that part the hon. Member is complaining. He wants to know whether the House would be taken into confidence.

**Shri Datar:** Is it a general question or regarding the age of retirement.

**Mr. Speaker:** Age of retirement.

**Shri Datar:** The question with which we are concerned is the report of Shri Krishnamachari. That is a general question. So far as the age of retirement is concerned, the Government will take a decision in due course.

**Shri Tyagi:** What about the House?

**Mr. Speaker:** He wants to know whether Parliament would be taken into confidence?

**Shri Datar:** I do not think it might be possible.

**Shri Tyagi rose—**

**Mr. Speaker:** Order, order. I cannot allow any further discussion on that.

**Shri P. Venkatasubbaiah:** From the statement laid on the Table I find that

as per recommendation No. 12 the State Governments have been requested to appoint IAS officers in charge of districts only after seven years.

**Mr. Speaker:** What is his question?

**Shri P. Venkatasubbaiah:** May I know whether it is a fact that many State Governments are not acting up to the recommendation contained in No. 12, with the result that there is inefficiency in the administration at the district level?

**Shri Datar:** We received the report only a few months ago and we have consulted the State Governments. It is still for the State Governments to send their replies.

#### Education of the Handicapped

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\*304. { **Shri D. C. Sharma;**  
**Shrimati Maimoona Sultan;**  
**Shri Sham Lal Saraf;**

Will the Minister of Education be pleased to state:

(a) whether the All India Federation of the Deaf at a meeting held in September, 1962, in Delhi stressed the inadequacy of Educational facilities for the handicapped;

(b) if so, what main demands were voiced at the meeting in regard to improvement of the educational facilities for the handicapped; and

(c) whether Government have included a comprehensive scheme for the purpose in the Third Plan; if so, the details thereof?

**The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran):** (a) and (b). The Federation convened a meeting on the 23rd September, 1962 to observe the Fifth International Day of the Deaf. The resolutions adopted at this meeting have not yet been formally communicated to the Government of India.

(c) A statement showing the schemes included in the central sector of the Third Plan for the education of the handicapped is laid on the